

DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 29.01.2009

Meeting No.35/AM09 for the licensing year 2008-09 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 29.01.2009 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT In his Chamber.

List of participants is annexed.

Case No 597 NC-VI Dt. 29.01.2009	M/s.Silver Proteins Pvt. Ltd., Jamnagar	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/00250/AM07/DES.VI			
Fixation of SION for Groundnut Extractions/Meal & De-corticated Cottonseed Extractions/Meal.			

Position:

Decision: Deferred

The case was considered as per agenda. It was noted that the request is for fixation of SION for Groundnut Extractions/Meal & De-corticated Cottonseed Extractions/Meal. However, the export product shown in application is Groundnut Meal only and De-corticated Cottonseed has been shown as indigenous input. It was decided that the applicant may be asked to file separate application for fixing SION for both products.

The applicant may also be asked to give details of costing of export product as well as import item and indigenous inputs.

The case may be re-listed on 12.03.2009.

Case No 598 NC-VI Dt. 29.01.2009	M/s. Gujarat Paraffins Pvt. Ltd., Ahd	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/000015/AM09 RLA File 08/24/40/0047/AM07		Lic No./Date 0810056167 dt. 05.05.2006	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- MICROCRYSTALLINE WAX (DU-WAX-II) (This application pertains to the firms earlier file no. 08/80/040/00475/am03 dated, 12.11.2002.)	50.000	M.T	2266250.00	46250.00 US\$
			Total	2,266,250.00	46,250.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	MICROCRYSTALLINE WAX	37.500	M.T	1929375.00	39375.00 US\$
	FULLY REFINED PARAFFIN WAX				

2	(THIS LICENCE IS ISSUED IN TERMS OF PARA 4.7 OF HAND BOOK SUBJECT TO APPROVAL OF NORMS BY NC, HQRS. THE BANK GUARANTEE / LUT TO BE EXECUTED WITH THE CUSTOMS AUTHORITY AS PER RELEVANT CUSTOMS NOTIFICATION / CIRCULARS.)	12.500	M.T	275625.00	5625.00 US\$
			Total	2,205,000.00	45,000.00

Position:

Decision:

The case was considered as per agenda. It was decided to check whether this old case has already been decided by NC-IV, if yes, papers to be transferred to DES.IV.

Case No 599 NC-VI Dt. 29.01.2009	M/s. A.V. Thomas & Co. Ltd., Alleppey	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/000210/AM09 RLA File 10/24/40/00108/AM09	Lic No./Date 1010031861 dt. 11.12.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- Black tea in consumer pack-AVT Premium (T/C-blended with 56% import tea & 44 % indigenous tea)	7680.000	K.G	1670860.80	34099.20 US\$
2	67/0- Black tea in consumer pack -AVT Premium Tea Bag (T/C-blended with 95% import tea & 5% indigenous tea)	7200.000	K.G	3669120.00	74880.00 US\$
3	67/0- Black tea in consumer pack- AVT Raihana (T/C-blended with 100% indigenous tea)	7200.000	K.G	1093680.00	22320.00 US\$
4	67/0- Black tea in consumer pack -AVT Minar (T/C-blended with 100% import tea)	1440.000	K.G	373262.40	7617.60 US\$
5	67/0- Black tea in consumer pack- AVT Minar Tea Bag (T/C-blended with 100% import tea)	480.000	K.G	290472.00	5928.00 US\$
			Total	7,097,395.20	144,844.80

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	BLACK TEA IN BULK PACKING	13060.800	K.G	2313198.29	45356.83 US\$
			Total	2,313,198.29	45,356.83

Position:

Decision:- Deferred.

The case was considered by the committee as per the agenda. It was noted that the comments from Tea Board are awaited. It was further noted that several such cases are pending with Tea Board. It was decided that Chairman NC-VI alongwith technical representative may visit office of Tea Board to expedite the pending cases in the Ist week of March'2009

Case No 600 NC-VI	M/s. Eastern Condiments Pvt.	Meeting No. 35/09	Status
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Case No 600 NC-VI Dt. 29.01.2009	M/S. Eastern Condiments Pvt. Ltd., Idukki	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/000210/AM09 RLA File 10/24/40/00108/AM09	Lic No./Date 1010031861 dt. 11.12.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	90/0- CORIANDER IN POWDER FORM PACKED IN LAMINATED POUCH/DUPLEX CARTON - MOISTURE - NOT MORE THAN 9% BY WEIGHT, VOLATILE OIL CONTENT ON DRY BASIS - NOT LESS THAN 0.09% BY (v/w), TOTAL ASH ON DRY BASIS - NOT MORE THAN 7% BY WEIGHT, ASH INSOLUBLE IN DIL. HCI ON DRY BASIS - NOT MORE THAN 1.5% BY WEIGHT AND SALMONELLA - AB	280.374	M.T	35149439.46	707944.40 US\$
			Total	35,149,439.46	707,944.40

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	CORIANDER IN RAW FORM PACKED IN 25 KGS POLYPROPYLENE BAGS - MOISTURE - 8% to 12%, PURITY - 94% to 99%, ADMIXTURE - 2% to 5%, BROKEN - 2% to 7%.(THE EXPORT OBLIGATION SHALL BE FULFILLED WITHIN A PERIOD OF 90 DAYS FROM THE DATE ON WHICH THE FIRST IMPORT CONSIGNMENT CLEARED BY THE CUSTOMS AUTHORITIES IN TERM	300.000	M.T	17388000.00	345000.00 US\$
			Total	17,388,000.00	345,000.00

Position:

Decision:- Approved.

The case was considered by the committee as per the agenda. It was noted that the comments from Spice Board are awaited. It was also noted that Spices Board in another case of the same firm in adv. Lic. No. 1010031009 dated 22.09.2008 had recommended that production loss of 5% is permissible. Accordingly, the committee decided to ratify the case with 5% wastage as under

Sl.No.	Export Item Name.	Qty
1	90/0- CORIANDER IN POWDER FORM PACKED IN LAMINATED POUCH/DUPLEX CARTON - MOISTURE - NOT MORE THAN 9% BY WEIGHT, VOLATILE OIL CONTENT ON DRY BASIS - NOT LESS THAN 0.09% BY (v/w), TOTAL ASH ON DRY BASIS - NOT MORE THAN 7% BY WEIGHT, ASH INSOLUBLE IN DIL. HCI ON DRY BASIS - NOT MORE THAN 1.5% BY WEIGHT AND SALMONELLA - AB	280.374 MT

Import Item (s) Details

Sl.No.	Import Item Name.	Qty
1	CORIANDER IN RAW FORM PACKED IN 25 KGS POLYPROPYLENE BAGS - MOISTURE - 8% to 12%, PURITY - 94% to 99%, ADMIXTURE - 2% to 5%, BROKEN - 2% to 7%.	294.39 MT

DL A may take consequential action as per policy/provision

RLA may take consequential action as per policy/provision.

Case No 601 NC-VI Dt. 29.01.2009	M/s. Eastern Condiments Pvt. Ltd., Idukki	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/000217/AM09 RLA File 10/24/40/00111/AM09	Lic No./Date 1010031909 dt. 15.12.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	90/0- CORIANDER IN POWDER FORM PACKED IN LAMINATED POUCH/DUPLEX CARTON - MOISTURE - NOT MORE THAN 9% BY WEIGHT, VOLATILE OIL CONTENT ON DRY BASIS - NOT LESS THAN 0.09% BY (v/w), TOTAL ASH ON DRY BASIS - NOT MORE THAN 7% BY WEIGHT, ASH INSOLUBLE IN DIL. HCI ON DRY BASIS - NOT MORE THAN 1.5% BY WEIGHT AND SALMONELLA - ABS	280.374	M.T	33933665.22	686916.30 US\$
			Total	33,933,665.22	686,916.30

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	CORIANDER IN RAW FORM PACKED IN 25 KGS POLYPROPYLENE BAGS - MOISTURE - 8% to 12%, PURITY - 94% to 99%, ADMIXTURE - 2% to 5%, BROKEN - 2% to 25%.(THIS AUTHORISATION IS ISSUED AS PER ALC CIRCULAR NO. 4 DATED 21.11.2003 READ WITH ALC CIRCULAR NO. 1 DATED 31.5.2004(THE EXPORT OBLIGATION SHALL BE FULFILLED WITHI	300.000	M.T	17336250.00	345000.00 US\$
			Total	17,336,250.00	345,000.00

Position:

Decision:- Approved.

The case was considered by the committee as per the agenda. It was noted that the comments from Spice Board are awaited. It was also noted that Spices Board in another case of the same firm in adv. Lic. No. 1010031009 dated 22.09.2008 had recommended that production loss of 5% is permissible. Accordingly, the committee decided to ratify the case with 5% wastage as under

Sl.No.	Export Item Name.	Qty
1	90/0- CORIANDER IN POWDER FORM PACKED IN LAMINATED POUCH/DUPLEX CARTON - MOISTURE - NOT MORE THAN 9% BY WEIGHT, VOLATILE OIL CONTENT ON DRY BASIS - NOT LESS THAN 0.09% BY (v/w), TOTAL ASH ON DRY BASIS - NOT MORE THAN 7% BY WEIGHT, ASH INSOLUBLE IN DIL. HCI ON DRY BASIS - NOT MORE THAN 1.5% BY WEIGHT AND SALMONELLA - ABS	280.374MT

Import Item (s) Details

Sl.No.	Import Item Name.	Qty
1	CORIANDER IN RAW FORM PACKED IN 25 KGS POLYPROPYLENE BAGS - MOISTURE - 8% to 12%. PURITY - 94% to 99%. ADMIXTURE - 2% to 5%. BROKEN - 2% to 25%.	300.000 MT

RLA may take consequential action as per policy/provision.

Case No 602 NC-VI Dt. 29.01.2009	M/s. Jindal Drugs Ltd., Mumbai	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/000212/AM09 RLA File 10/94/50/820/AM09		Lic No./Date 0310497161 dt. 10.12.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- COCOA BUTTER	100.000	M.T	29790000.00	600000.00 US\$
			Total	29,790,000.00	600,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	COCOA BEANS - DRIED & FERMENTED	261.000	M.T	28720000.00	569643.00 US\$
			Total	28,720,000.00	569,643.00

Position:

Decision: Transferred

The case was considered by the committee as per agenda. It was noted that similar case of the firm in Advance License No. 0310486755 dt. 17.09.2008 has been approved by committee on 22.01.2009 . Therefore, the instant case has to be decided by RA in terms of Para 4.7.1 of HBP, Vol. I

Case No 603 NC-VI Dt. 29.01.2009	M/s. Jindal Drugs Ltd., Mumbai	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/000145/AM09 RLA File 10/94/50/464/AM09		Lic No./Date 0310483858 dt. 26.08.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- COCOA BUTTER	38.320	M.T	12271980.00	287400.00 US\$
			Total	12,271,980.00	287,400.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	COCOA BEANS - DRIED AND FERMENTED	100.000	M.T	11956000.00	280000.00 US\$
			Total	11,956,000.00	280,000.00

Position:

Decision: Transferred

The case was considered by the committee as per agenda. It was noted that similar case of the firm in Advance License No. 0310486755 dt. 17.09.2008 has been approved by committee on 22.01.2009 . Therefore, the instant case has to be decided by RA in terms of Para 4.7.1 of HBP, Vol. I

Case No 604 NC-VI Dt. 29.01.2009	M/s. Asian Food Industries, Kheda	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/000206/AM09 RLA File 34/24/40/00151/AM09	Lic No./Date 3410022837 dt. 04.12.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- CORRIANDER POWDER	1100.000	M.T	46588608.00	970596.00 US\$
			Total	46,588,608.00	970,596.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	CORRIANDER SEEDS	1155.000	M.T	38808000.00	808500.00 US\$
			Total	38,808,000.00	808,500.00

Position:-

Decision: Approved.

The case was considered by the committee as per the agenda. It was noted that the comments from Spice Board are awaited. It was also noted that Spice Board in another case of M/s. Eastern Condiments Pvt. Ltd., Idukki in Adv. Lic. No. 1010031009 dt. 22.09.2008 had recommended that production loss 5% is permissible. Accordingly, the committee decided to ratify the instant case with 5% wastage as under as applied for.

Sl.No.	Export Item Name.	Qty
1	67/0- CORRIANDER POWDER	1100.000MT

Import Item (s) Details

Sl.No.	Import Item Name.	Qty
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1	CORRIANDER SEEDS	1155.000MT
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RLA may take consequential action as per policy/procedure.

Case No 605 NC-VI Dt. 29.01.2009	M/s. Asian Food Industries, Kheda	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/00191/AM09 RLA File 34/24/40/00141/AM09	Lic No./Date 3410022645 dt. 05.11.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- CORRIANDER POWDER	550.000	M.T	23294400.00	485300US\$
			Total	23294400.00	485300US\$

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	CORRIANDER SEEDS	577.000	M.T	19404000.00	404250.00US\$
			Total	19404000.00	404250.00US\$

Position:-

Decision: Approved.

The case was considered by the committee as per the agenda. It was noted that the comments from Spice Board are awaited. It was also noted that Spice Board in another case of M/s. Eastern Condiments Pvt. Ltd., Idukki in Adv. Lic. No. 1010031009 dt. 22.09.2008 had recommended that production loss 5% is permissible. Accordingly, the committee decided to ratify the instant case with 5% wastage as under as applied for.

Sl.No.	Export Item Name.	Qty
1	67/0- CORRIANDER POWDER	550.000MT

Import Item (s) Details

Sl.No.	Import Item Name.	Qty
1	CORRIANDER SEEDS	577.000MT

RLA may take consequential action as per policy/procedure.

Case No 606 NC-VI Dt. 29.01.2009	M/s. Amrut Distilleries Ltd., Bangalore	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/00203/AM09 RLA File 07/24/40/471/AM09	Lic No./Date 0710061428 dt. 01.12.2008		Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- AMRUT SINGLE MALT WHISKY 46%/AMRUT SINGLE MALT PEATED WHISKY 46% /AMRUT SINGLE MALT(GIFT PACK) WHISKY 46%, (15000+12000and 10200=37200bottles) PACKED IN 700ML CAPACITY BOTTLES. 26040 LITRES @ 931 GRAMS PER LITRE=24243.24KGS	26040.000	Litre	3340987.00	66289.41 US\$
			Total	3,340,987.00	66,289.41

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Heavily Y Peated Distilling Malt Packed in 3X20 GP Containers. 01HPDM	51.640	M.T	3037239.00	60262.68 US\$
			Total	3,037,239.00	60,262.68

Position:

Decision:- Deferred.

The case was considered by the committee as per the agenda. It was noted that the comments have not been received from MFPI. Reminder to be sent and case to be re-listed on 12.03.2009 .

Case No 607 NC-VI Dt. 29.01.2009	M/s. Azad Tobacco Factory (Pvt) Ltd.,Lucknow	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/00200/AM09 RLA File 06/24/40/0044/AM09	Lic No./Date 0610014657 dt. 25.11.2008		Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	90/0- HUKKA TOBACCO (PACKING IN PRINTED PLASTIC POUCH)	920460.000	K.G	1300000.00	25743.00 US\$
			Total	1,300,000.00	25,743.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	PRINTED PLASTIC POUCH	11460.000	K.G	1000000.00	19802.00 US\$
2	PLAN WHITE PLASTIC BAG	9000.000	K.G	0.00	0.00 US\$

				Total	1,000,000.00	19,802.00
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Position:

Decision: Approved

The case was considered by the committee as per agenda. It was not noted that the import item are packing materials, which may be allowed as per packing policy.

RLA to take consequential action as per policy/procedure.

Case No 608 NC-VI Dt. 29.01.2009	M/s. Haldia Petrochemicals Ltd., Kolkata	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/00146/AM09 RLA File 02/24/40/00144/AM09	Lic No./Date 0210116575 dt. 27.078.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63/-0 Motor Sprit	22000.000	MT	952013700.00	22374000.00US\$
			Total	952013700.00	22374000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Naptha	22000.00	MT	936100000.00	22000000.00US\$
			Total	936100000.00	22000000.00

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted that the comments from C&PC are awaited. It was decided to remind C&PC and re-list the case on 12.03.2009

Case No 609 NC-VI Dt. 29.01.2009	M/s. Haldia Petrochemicals Ltd., Kolkata	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/00215/AM09 RLA File 02/24/40/00219/AM09	Lic No./Date 0210121001 dt. 12.12.2008	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
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Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- Pyrolysis Gasoline (Py Gas)	30000.000	M.T	517072500.00	10290000.00 US\$
			Total	517,072,500.00	10,290,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Naphtha	22020.000	Number	359614125.00	7156500.00 US\$
			Total	359,614,125.00	7,156,500.00

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted that the comments from C&PC are awaited. It was decided to remind C&PC and re-list the case on 12.03.2009

Case No 610 NC-VI Dt. 29.01.2009	M/s. Marine Chemicals, Cochin	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/00241/AM07 RLA File 10/81/40/0047/AM07		Lic No./Date 1010025794 dt. 26.02.2007	Defer date

The request of the firm for amendment in export product was considered by the committee as per agenda. It was noted that similar request in another advance licence No. 1010023585 dt. 22.06.2006 has been approved by Norms Committee on 14.08.2008. The committee decided to amend the description of the export product as under in Adv. Lic. No. 1010025794 dt. 26.02.2007 & 1010024093 dt. 04.08.2006.

“Agar Agar/Powder/Strips Grade/Microbiological/Bacteriological/Pharma Grade”.

RLA to take consequential action as per policy/procedure,.

Case No 611 NC-VI Dt. 29.01.2009	M/s. Chemill Nutraceuticals Pvt. Ltd., Mumbai	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/00246/AM09 RLA File 03/94/40/948/AM09		Lic No./Date 0310502992 dt. 19.01.2009	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- ETHYL VINCAMINATE	35.000	K.G	1249500.00	24500.00 US\$
			Total	1,249,500.00	24,500.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
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Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	TEBERSONINE	74.000	K.G	754800.00	14800.00 US\$
			Total	754,800.00	14,800.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received. It was decided to call for hard copy of the application from the RLA and re-list the case on 12.03.2009

Case No 612 NC-VI Dt. 29.01.2009	M/s. Sonic Biochem Extractions Ltd., Indore	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/00245/AM09 RLA File 11/24/40/0070/ANM09	Lic No./Date 1110019425 dt. 19.01.2009	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- Textured Vegetable Protein (TVP)	30000.000	M.T	356955298.00	7932339.95 US\$
			Total	356,955,298.00	7,932,339.95

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Soya Protein Isolate	1575.000	M.T	204750000.00	4550000.00 US\$
2	Hexane	207000.000	Litre	6210000.00	138000.00 US\$
3	Extensible Sack Craft Paper (For Paper Bag)	541320.000	K.G	29231280.00	649584.00 US\$
4	LDPE Granules	148200.000	K.G	10374000.00	230533.33 US\$
			Total	250,565,280.00	5,568,117.33

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received. It was decided to call for hard copy of the application from the RLA and re-list the case on 12.03.2009

Case No 613 NC-VI Dt. 29.01.2009	M/s. Gestek Engineering Pvt. Ltd., Noida	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/00243/AM09	Lic No./Date	Defer date	

RLA File 05/24/40/00650/AM09	05102234536 dt. 15.01.2009	
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Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	61/0- PSA Nitrogen Plants 250 Nm3/hr. Complete With Ammonia Cracker.	2.000	Set	11250000.00	225000.00 US\$
2	61/0- Nitrogen Plant -150 Nm3/hr.	1.000	Set	3995000.00	79900.00 US\$
3	61/0- Dew Point Meter	1.000	Set	134995.00	2699.90 US\$
			Total	15,379,995.00	307,599.90

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Carbon Molecular Sieves CMS-F	4981.000	K.G	2077000.00	41540.00 US\$
2	Dew Point Meter / Hygrometer	4.000	Set	208000.00	4160.00 US\$
			Total	2,285,000.00	45,700.00

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that the hard copy of the application has not been received. It was decided to call for hard copy of the application from the RLA and re-list the case on 12.03.2009

Case No 614 NC-VI Dt. 29.01.2009	M/s. Reliance Industries Ltd., Mumbai	Meeting No. 35/09 Dt. 29.01.2009	Status
HQ File No. 01/85/50/00150/AM09 RLA File 03/95/40/00306/AM09		Lic No./Date 0310484118 dt. 27.08.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0-C9 Plus 205	20000.000	MT	699995720.00	16241200.00US\$
			Total	699995720.00	16241200.00US\$

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Naphtha	12900.000	MT	667188000.00	15480000.00US\$
			Total	667188000.00	15480000.00US\$

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted that this case has considered in the last meeting held on 22.01.2009. Further action to be taken as decided on 22.01.2009.

LIST OF PARTICIPANTS NC-VI MEETING No. 35/09 HELD ON 29.01.2009

Sl. No.	Name of the officer	Designation	Department
1	Sh. Anil Aggarwal,	Jt. DGFT	DGFT
2	Sh. Shaish Kumar	Indl. Adviser	DIPP
3	Sh. T.M. Skaria	Dy. DGFT	DGFT
5	Sh. Raghu Nath	FTDOP	DGFT